

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 86 of 2014 & IA-156 of 2014 and IA-163 of 2014
and
Appeal No. 302 of 2013, 26 of 2013, 49 of 2013
& 233 of 2013 & I.A. 318 of 2013

Dated : 28th April, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of :

Appeal Nos. 86 of 2014 & IA-156 of 2014 and IA-163 of 2014

Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudhary
Mr. A. Bhatnagar, Rep.

Counsel for the Respondent(s) : Mr. Nikhil Nayyar,
Mr. Dhananjay Baijal for R-1

Mr. S. Vallinayagam for R-5

Mr. Vishrov Mukherjee in IA

Appeal Nos. 302 of 2013

State Load Despatch Centre, Karnataka ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Vishal Gupta
Mr. Kumar Mihir for R-2

Mr. M.G. Ramachandran
Ms. Swagatika Sahoo for R-3 & R-4

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(2)

Appeal Nos. 26 of 2013 & 49 of 2013

State Load Despatch Centre, Karnataka ... **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Anantha Narayana M.G.
Mr. Saurabh Mishra for R-1

Appeal No. 233 of 2013 & I.A. 318 of 2013

Powergrid Corporation of India Ltd. & Ors. ... **Appellant(s)**
Versus
Chhattisgarh State Electricity
Regulatory Commission & Anr. ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-1

Mr. K. Gopal Choudhary for R-2

ORDER

IA No. 163/2014 filed for impleadment and addition of EMCO Energy Ltd and Western Regional Load Despatch Centre (WRLDC), as the Respondents in the Appeal No. 86 of 2014, was considered and the Respondents have no objection to include these parties. Accordingly, IA No.163/2014 is allowed and directed that the amended Memo of Parties be filed.

The learned counsel appeared on behalf of M/s EMCO Energy Ltd. seeks time to file the reply. He is directed to file the reply by 14.05.2014 after serving copy on the other side.

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(3)

All the Respondents are also directed to file their respective reply in the matter by 15.05.2014 after serving copy on the other side.

Post the matter for hearing on **7th July, 2014.**

In the meantime, rejoinder if any, be filed.

In Appeal Nos. 302/2013, 26/2013, 49/2013 and 233/2013 also the pleadings be completed in the meantime.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

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